

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT  
AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.8549/Del/2019  
Assessment Year: 2009-10**

Liugong India Private Limited,  
82, 3<sup>rd</sup> Floor, Okhla Industrial  
Estate, Phase-III, New Delhi.

vs. ACIT, Circle 15(2),  
New Delhi.

**PAN : AABCL3456H**  
(Appellant)

(Respondent)

Appellant by : None  
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021  
Date of order : 10/02/2021

**ORDER**

**PER G.S. PANNU, V.P.**

This appeal by the assessee for the assessment year 2009-10 is directed against the order of Ld. CIT(A)-44, New Delhi dated 30.08.2019.

2. None appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide its letter dated 22.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A

certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 10<sup>th</sup> February, 2021.

Sd/-  
**(K. NARASIMHA CHARY)**  
JUDICIAL MEMBER

Sd/-  
**(G.S. PANNU)**  
VICE- PRESIDENT

Dated: 10/02/2021  
'aks'